

the Bill will be the subject matter debate and Members at the time of the debate can put forth their own points and we will consider them at that stage. It is too premature at this stage. The objections are too premature at this stage.

SHRI P.R. KUMARAMAGALAM (Salem): Madam Chairperson, I want a small clarification.

MR. CHAIRMAN: There is no scope for clarification at this stage.

SHRI P.R. KUMARAMANGALAM: There is a point which we would like to know. Does the Government bring this Bill after application of its mind or only automatically by including whatever points the Bar Council of India have made?

SHRI DINESH GOSWAMI: Let me point out that after application of mind this Bill has been brought. Even some of the suggestions given by the Bar Council of India have not been accepted and incorporate in the Bill. Everything has been thoroughly considered.

MR. CHAIRMAN The question is:

"That leave be granted to introduce a Bill further to named the Advocates Act, 1961."

The Motion was adopted

SHRI DINESH GOSWAMI: I introduce the Bill.

16.44 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to take steps for eradication of diseases and making life saving drugs available**

SHRIMATI VYJAYANTIMALA BALI (Madras South): Apart from the 'war on

hunger', the developing countries should immediately declare a 'war on disease', more particularly the killer diseases like, cancer, T.B. The poverty-ridden teeming millions need immediate assistance in this matter. During over last forty years of our independence, we have no doubt been able to create medical facilities in our country. Today even the very poor ones could go for treatment in the best of the Government hospitals, but a problem arises when they do not get the much-needed life saving drugs. Some institutions in this field have been doing yeoman's service, but what is most needed is the clear realisation on the part of the Government, the importance of making available hundreds of life saving drugs free. This can only be done when the Government comes out openly in this field to help all such institutions and rewards all those celebrities who are engaged in this noble cause.

[Translation]

- (ii) **Need to take steps to overcome electricity Shortage in Bihar**

SHRI RAMENDRA KUMAR RAVI YADAV (Madhepura): Madam Chairman, I would like to draw the attention of the House to the following important matter under rule 377.

The acute shortage of electricity has almost stalled the development of Bihar. Only six per cent people of Bihar get the facility of electricity. In the first five-year plan about 8% of the allocation was spent on electricity while in the seventh five year plan just 2.93% of the total amount was spent on electricity. According to a report of Bihar State Electricity Board the minimum need of electricity in Bihar would be 2456 MW for year 1990-91. But only 300 M.W. electricity is generated in Bihar and 200 MW is obtained from outside the state. Thus Bihar is Managing with just 500 MW instead of the needed 2456 MW to less some of its difficulties Bihar had asked N.T.P.C. To supply electricity but the latter refused to oblige as there are already arrears of Rs. 96 crores against Bihar.

[Sh. Ramedra Kumar Ravi Yadav]

I, therefore, stress demand that central Government should take some concrete action immediately to remove acute power shortage in Bihar.

(iii) Need to enhance the capacity of telephone exchange in Indore, Madhya Pradesh

SHRI SUMITRA MAHAJAN (Indore): Madam Chairman, I would like to draw the attention of the House towards the following important matter under rule 377.

Indore is the biggest industrial city of Madhya Pradesh. Its population is more than (15 lakhs). There are many industrial town like Pithampur, Dewas near Indore.

At present, it has two telephone exchanges whose total capacity is 26000 line. One of these is located in Nehru Park and all the three units of it are overworked. The Transport Nagar exchange is also over-loaded. As a result the total number of persons on waiting list under O.X.T. of 1987 and under General category of 1982 is 27000. The Government gets revenue worth Rs. 9.8 crores from Indore city. I would request that the new electronic equipments already sanctioned for Transport Nagar Branch, Indore, should be installed there as soon as possible so that the people of Indore are benefited and the waiting list is cleared.

(iv) Need to pay compensation to the farmers whose land has been acquired for defence purposes in Udasar Village of Bikaner, Rajasthan

SHRI SHOPAT SINGH MAKKASAR (Bikaner): Madam Chairman, I would like to draw the attention of the House towards the following important under rule 377.

The Government of India has acquired

6203 bighas and 17 bishwash of land for defence purposes in Village Udasar near Bikaner through the Land Development Department of Bikaner out of this 2837 bighas and 17 bishwas of land belonged to the 130 poor peasants of whom 80% are scheduled cast/tribe people. They have been evicted from their land and now they are running from pillar to post. The Rajasthan Government has paid no compensation to these 130 poor people till today despite having received Rs. 30 crores from the Defence Department of the Government of India as compensation for its 6203 Bighas land. On one land the Department of Defence is continuing its construction work despite the stay order obtained by these poor peasants from the Rajasthan High Court and on the other hand the Rajasthan Government has given them neither land for cultivation nor compensation despite repeated attempts and requests. In such situation I would like to request the Defence Minister to instruct the Rajasthan Government to pay the compensation due to them as soon as possible so that they may look after their children.

(v) Need to setup a development board in Kutch, Gujarat

SHRI BABUBHAI MEGHJI SHAH (Kutch): Madam Chairman, I would like to draw the attention of the House towards the following important matter under rule 377.

The Article 371(2) of the Constitution provides for a development board for Kutch. The people of Kutch have been demanding for this since last many years. The Government of India had made an announcement in the Lok Sabha in 1976 about setting up Development Board for Kutch but it has not been set-up till now.

Kutch is a border and backward region. Keeping this in view I would like to request the Government to set up a development board in Kutch as per the constitutional provision contained in Article 371(2); as soon as possible.